# GOVERNMENT OF INDIA MINISTRY OF RAILWAYS (RAILWAY BOARD)

No.2013/Safety(A&R)/19/12

New Delhi, dated 2a11.2014

The General Managers All Indian Railways, Konkan Railway Corp., Navi Mumbai Railway Electrification, Allahabad

Sub: Publication of Gazette Notification amending Indian Railways (Open Lines) General Rules – 1976 – Amendment/addition/substitution to General Rule 4.35 relating to provision of Starting of trains.

Please find enclosed the Gazette Notification amending Indian Railways (Open Lines) General Rules, 1976 on the above subject published under Extra-Ordinary Gazette of India GSR 775(E) dated 07.11.2014 for information, necessary action and amendment accordingly in the relevant rules of Indian Railways (Open Lines) General Rules, 1976.

Please bring the contents of the above Gazette Notification to the notice of all concerned.

Receipt of this letter may please be acknowledged.

DA: As above.

(Om Prakash) Executive Director/Safety Railway Board

No.2013/Safety(A&R)/19/12

New Delhi, dated 20.11.2014

10.20 10/00/10/1/y(Adri)/ 10/12

Copy forwarded for information and necessary action to :-

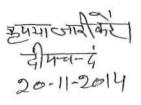
- The Chief Commissioner of Railway Safety/Lucknow
- 2. The Chief Operations Managers, All Indian Railways
- 3. The Chief Signalling & Telecommunication Engineers, All Indian Railways
- 4. The Chief Mechanical Engineer, All Indian Railways
- 5. The Chief Electrical Engineer, All Indian Railways
- 6. The Chief Safety Officers, All Indian Railways
- The Director General, RDSO, Lucknow.

The Director, Railway Staff College, Vadodara.

The Director, Indian Railways Institute of Transport Management, Manak Nagar, Lucknow.

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istry of Rallways बोर्ड/Rallway Board

लनक संडित जारी

- 10. The Director, Indian Railways Institute of Civil Engineering, Pune.
- 11. The Director, Indian Railways Institute of Mechanical and Electrical Engineering, Jamalpur.
- 12. The Director, Indian Railways Institute of Signal, Engineering and Telecom, Secunderabad.
- 13. The Director, Indian Railways Institute of Electrical Engineering, Nasik.
- 14. The Chief Administrative Officer, Indian Railway Project Management Unit, Shivaji Bridge, New Delhi.
- 15. The Principals, Zonal Railway Training Institutes, Central Railway, Bhusawal, Eastern Railway, Bhuli, Northern Railway, Chandausi, North Eastern Railway, Muzaffarpur, Northeast Frontier Railway, Alipurduar, North Western Railway, Udaipur, Southern Railway, Tiruchirapalli, South Central Railway, Maula Ali, South Eastern Railway, Sini.
- 16. The Railway Liaison Officer, Gate No.3, 1<sup>st</sup> Floor, Jeevan Tara Bldg., Patel Chowk, Parliament Street, New Delhi.
- 17. The Secretary, Railway Rates Tribunal, Chennai
- 18. The CAO, Central Organization for the Modernisation of the Workshops, New Delhi.
- 19. All Members, Departmental Council and National Council and Secretary Staff Side National Council, 13-C, Ferozeshah Road, New Delhi.
- 20. The General Secretary, NFIR, 3 Chelmsford Road, New Delhi.
- 21. The General Secretary, AIRF, 4 State Entry Road, New Delhi
- 22. The General Secretary, FROA, Room No.256-A, Rail Bhavan, New Delhi.
- 23. The General Secretary, IRPOF, Room No.268, Rail Bhavan, New Delhi.
- 24. The Indian Railways Conference Association, DRM's Building, Accounts Building, Chelmsford Road, New Delhi.

DA: As above.

(Om Prakash) Executive Director/Safety

. Railway Board

No.2013/Safety(A&R)/19/12

New Delhi, dated 2a.11.2014

Copy to PSO/Sr.PPS/PPS for information of Board Members (CRB, FC, MT, ME, MM, ML and MS) and Secretary, Railway Board.

Copy to: DG/RPF, DG/RHS

AM(B), AM/CE, AM/Comml., AM(Fin.), AM/L, AM/Mech., AM/Plg., AM/PU, AM(RS), AM/Signal, AM/Staff, AM/Tele, AM/Traffic, AM/Works, AM/IT, AM/T&C

Adv.(Vig.), Adv. (Fin), Adv./(L&A), Adv./(IR), Adv./L(RS), Adv./Infra., Adv./TT(M), Adv.(RE), Adv./ME(Project), Adv./Sig., Adv./FM, Adv./Conf., Adv./Project

A

KRINGA BURKE

All Exec. Directors, Legal Adviser

DS-I, DS-II, DS-III and DS-IV

CE-I, II & III, Coaching, Elec.(G), Elec(TRS), Elec(TRS-I), Elec(TRS-II), F(E)-I, II, III, IV, V & F(E) Spl., Mech. (Chg.), Mech.(L), Mech.(N), Fuel, Dev. Cell, Health-I & II, ME(M&P), ME(W), PC-I, II, III, IV, V & VI, E(P&A)-I & II, Works-I & II, RE & RE(S), E(G), E(LL), E(LR-I). E(LR-II), E(NG-I), E(NG-II), E(Trg.), E(T&MPP), Infra, Legal Cell, Planning, RS(Signal), Security (Crime), Security (Spl.), Signal, Signal(Dev.), TC(FM), TC-CR, TG-I, II, III, IV & V, TT-I, TT-III, TT-IV, T&C, Telecom., Track-I, II, III & (P), Safety-I, Safety(A&R)/CRS

क्षामा आरिकेटा दीपरा-दं 20-11-2014

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#### असाधारण

#### **EXTRAORDINARY**

भाग II--खण्ड 3--उप-खण्ड (i)

PART II-Section 3-Sub-section (i)

## प्राधिकार से प्रकाशित

## PUBLISHED BY AUTHORITY

सं. 569] No. 569] नई दिल्ली, शुक्रवार, चबम्बर 7, 2014/कार्तिक 16, 1936

NEW DELHI, FRIDAY, NOVEMBER 7, 2014/KARTIKA 16, 1936

रेल मंत्रालय

(रेलवे बोर्ड)

अधिसूचना

नई दिल्ली, 7 नवम्बर, 2014

सा.का.नि. 775(अ).—केंद्रीय सरकार रेल अधिनियम, 1989 (1989 का 24) की धारा 198 के साथ पठित धारा 60 की उप-धारा (2) के खंड (छ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारतीय रेल (चालित लाइन) साधारण नियम, 1976 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

- 1. संक्षिप्त नाम और प्रारंभ:---(1) इन नियमों का संक्षिप्त नाम भारतीय रेल (चालित लाइन) साधारण संशोधन नियम, 2014 है।
  - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. भारतीय रेल (चालित लाइन) साधारण नियम, 1976 के नियम 4.35 में उप-नियम (3) के स्थान पर निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:—
  - "(3) गार्ड गाड़ी के प्रस्थान के लिए सिगनल तब तक नहीं देगा जब तक कि उसका इस बाबत समाधान नहीं हो जाता कि विशेष अनुदेशों के अधीन के सिवाय कोई व्यक्ति किसी ऐसे डिब्बे या वाहन या वाहन की छत पर यात्रा नहीं कर रहा है, जो यात्रियों के उपयोग के लिए आशयित नहीं है. गार्ड, लोको पायलट अथवा सहायक लोको पायलट, यदि आवश्यक हो तो, डिब्बे या वाहन या वाहन की छत से गैर-प्राधिकृत व्यक्तियों को हटाने के लिए राजकीय रेल पुलिस, रेल सुरक्षा बल तथा स्टेशन कर्मचारियों से सहायता लेगा"।

[सं. 2013/संरक्षा(एएंडआर)/19/12]

डी. पी. पांडे, सदस्य यातायात और पदेन सचिव

टिप्पण.—मूल नियम, भारत के असाधारण राजपत्र, भाग-!!, खंड-3, उप-खंड-(i) में संख्याक, सा.का.िन. 445(अ), तारीख 21 जुलाई, 1981 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्न द्वारा संशोधित किए गए:—

- (1) सा.का.नि. 320, तारीख 16 अप्रैल,1983,
- (2) सा.का.नि. 352, तारीख 30 अप्रैल, 1983,
- (3) सा.का.नि. 514(अ), तारीख 27 जून,1983,
- (4) सा.का.नि. 476(अ), तारीख 28 जून,1984,
- (5) सा.का.नि. 245, तारीख 23 मई,1992,
- (6) सा.का.नि. 83, तारीख 17 फरवरी, 1996,
- (7) सा.का.नि. 101, तारीख 23 मई,1998,
- (8) सा.का.नि. 47, तारीख 13 फरवरी,1999.
- (9) सा.का.नि. 213(अ), तारीख 18 मार्च,1999,
- (10) सा.का.नि. 283(अ), तारीख 26 अप्रैल, 1999,
- (11) सा.का.नि. 581(अ), तारीख 3 जुलाई, 2000,
- (12) सा.का.नि. 708(अ), तारीख 6 सितंबर, 2000,
- (13) सा.का.नि. 852(अ), तारीख 8 नवंबर, 2000,
- (14) सा.का.नि. 893(अ), तारीख 24 नवंबर, 2000,
- (15) सा.का.नि. 913(अ), तारीख 12 दिसंबर, 2000,
- (16) सा.का.नि. 394(अ), तारीख 31 मई, 2002,
- (17) सा.का.नि. 842(अ), तारीख 27 दिसंबर, 2002,
- (18) सा.का.नि. 221(अ), तारीख 19 अप्रैल, 2006,
- (19) सा.का.नि. 476(अ), तारीख 11 अगस्त, 2006,
- (20) सा.का.नि. 477(अ), तारीख 11 अगस्त, 2006,
- (21) सा.का.नि. 311(अ), तारीखं 26 अप्रैल, 2007,
- (22) सा.का.नि. 694(अ), तारीख 7 नवंबर, 2007,
- (23) सा.का.नि. 116(अ), तारीख 29 फरवरी, 2008,
- (24) सा.का.नि. 847(अ), तारीख 10 दिसंबर, 2008,
- (25) सा.का.नि. 848(अ), तारीख 27 नवंबर, 2009,
- (26) सा.का.नि. 900(अ), तारीख 10 नवंबर, 2010 तथा
- (27) सा.का.नि. 705(अ), तारीख 21 सितंबर, 2011

### MINISTRY OF RAILWAYS

(RAILWAY BOARD)

## NOTIFICATION

New Delhi, the 7th November, 2014

G.S.R. 775(E).—In exercise of the powers conferred by clause (g) of sub-section (2) of section 60 read with section 198 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Indian Railways (Open Lines) General Amendment Rules, 2014.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Indian Railways (Open Lines) General Rules, 1976, in rule 4.35, for sub-rule (3), the following sub-rule shall be substituted, namely:—
  - "(3) The Guard shall not give the signal for starting unless he has satisfied himself that, except in accordance with special instructions, no person is travelling in any compartment or vehicle or roof of the vehicle not intended for the use of passengers. Guard, Loco Pilot or Assistant Loco Pilot shall take help, if necessary from Government Railway Police, Railway Protection Force and Station Staff to remove the unauthorised persons from the compartment or vehicle or roof of the vehicle".

[No. 2013/Safety(A&R)/19/12]

D. P. PANDE, Member Traffic & Ex-Officio Secy.

- Note.—The principal rules were published in the Gazette of India Extraordinary, Part-II, Section-3, Sub-section (i), vide, number G.S.R. 445(E), dated the 21<sup>st</sup> July, 1981 and subsequently amended vide number:—
  - (1) G.S.R. 320, dated the 16<sup>th</sup> April, 1983,
  - (2) G.S.R. 352, dated the 30<sup>th</sup> April, 1983,
  - (3) G.S.R. 514(E), dated the 27<sup>th</sup> June, 1983,
  - (4) G.S.R. 476(E), dated the 28<sup>th</sup> June, 1984,
  - (5) G.S.R. 245, dated the 23<sup>rd</sup> May, 1992,
  - (6) G.S.R. 83, dated the 17th February, 1996,
  - (7) G.S.R. 101, dated the 23<sup>rd</sup> May, 1998,
  - (8) G.S.R. 47, dated the 13<sup>th</sup> February, 1999,
  - (9) G.S.R. 213(E), dated the 18<sup>th</sup> March, 1999,
  - (10) G.S.R. 283(E), dated the 26<sup>th</sup> April, 1999,
  - (11) G.S.R. 581(E), dated the  $3^{rd}$  July, 2000,
  - (12) G.S.R. 708(E), dated the 6<sup>th</sup> September, 2000,
  - (13) G.S.R. 852(E), dated the 8th November, 2000,
  - (14) G.S.R. 893(E), dated the 24<sup>th</sup> November, 2000,
  - (15) G.S.R. 913(E), dated the 12<sup>th</sup> December, 2000,
  - (16) G.S.R. 394(E), dated the 31<sup>st</sup> May, 2002,
  - (17) G.S.R. 842(E), dated the 27<sup>th</sup> December, 2002,
  - (18) G.S.R. 221(E), dated the 19<sup>th</sup> April, 2006,
  - (19) G.S.R. 476(E), dated the 11<sup>th</sup> August, 2006,
  - (20) G.S.R. 477(E), dated the 11<sup>th</sup> August, 2006,
  - (21) G.S.R. 311(E), dated the 26<sup>th</sup> April, 2007,
  - (22) G.S.R. 694(E), dated the 7<sup>th</sup> November, 2007,
  - (23) G.S.R. 116(E), dated the 29<sup>th</sup> February, 2008,
  - (24) G.S.R. 847(E), dated the 10<sup>th</sup> December, 2008,
  - (25) G.S.R. 848(E), dated the 27<sup>th</sup> November, 2009,
  - (26) G.S.R. 900(E), dated the 10<sup>th</sup> November, 2010 and
  - (27) G.S.R. 705(E), dated the 21<sup>st</sup> September, 2011.